

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 613
IB-835/ND/2020**

**IN THE MATTER OF:
Mr. Sanjeev Aggarwal and Ors.**

...PETITIONER

Vs.

M/s. Supertech Township Project Ltd.

...RESPONDENT

**Section
U/s 7 of IB Code, 2016**

**Order delivered on 23.08.2022
(Virtual Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial Creditor :Adv. Riddhi Jain
For the Respondent/Corporate Debtor :**

ORDER

Heard the submissions made by the Proxy Counsel for the Financial Creditor and also the Ld. Counsel for the Corporate Debtor. Proxy Counsel for the Financial Creditor has prayed for grant of time on the ground that the Senior Counsel is on legs before the Hon'ble High Court. At the request of Proxy Counsel for the Financial Creditor the matter is now posted after ten days. It is made clear that on the next date of hearing Ld. Counsel for the Financial Creditor is not present, whosoever represents the Financial Creditor must argue the matter otherwise the opportunity afforded to argue the matter will be closed and the matter will be proceeded further. List the matter along with IA/5321/2020 on **19.09.2022**.


**(Rahul Bhatnagar)
Member (T)**


**(P.S.N Prasad)
Member (J)**